

build up any arrears of cane payments.

Government and the Reserve Bank have always endeavoured to ensure liquidation of cane dues by the sugar mills without delay. Towards this objective, the banks have been advised to monitor the clearance of arrears of payments by mills to sugarcane growers and to ensure that they not only provide credit to mills for payment to the growers but also have arrangements through which it is ensured that the growers get their dues.

### **Proposal to Reorient Leather Export Policy**

9365. SHRI S. B. SIDNAL: Will the Minister of COMMERCE be pleased to state:

(a) whether any study has been made about changing international leather pattern and meet the demands of the importers; and

(b) whether it is proposed to reorient leather export policy to make it more beneficial to the country with details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) The government, through the Export Promotion Councils and other organisations, has encouraged the study of international demand patterns for leather on a continuous basis.

(b) Export policy for leather is reviewed from year to year, keeping in view the needs of the domestic market and also the international market situation. Export policy for the year 1982-83 has already been announced. The basic objective of the export policy is to gradually boost exports of value added items.

### **Contract with Bangladesh for Export of Coal**

9366. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Minerals and Metals Trading Corporation has signed contracts with Bangladesh for export of coal from the country;

(b) if so, the total quantum of coal proposed to be exported annually to Bangladesh;

(c) the year from which the coal export is proposed to be started; and

(d) the details about coal export proposal to be made to other countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) and (c) A quantity of 1,00,000 tonnes of Steam Coal Grade 'B' (non-coking coal) is proposed to be exported to Bangladesh for delivery during the period March—December, 1982.

(d) MMTC has been exploring the possibilities of export of SLV coal to Sri Lanka and South Korea. A contract for export of 15,000 tonnes of SLV coal to Sri Lanka has been concluded and the export is in progress. A quantity of around 14,000 tonnes of steam coal is also proposed to be exported to Burma for delivery upto end June, 1982.

### **Demand for Inquiry into Operations of IDBI and IFCI**

9367. DR. GRUPASINDHU BHOI: Will the Minister of FINANCE be pleased to state.

(a) whether an inquiry has been demanded into the operations of the Industrial Development Bank

of India and the Industrial Finance Corporation of India through CBI;

(b) whether a demand has also been made to set up a high-level committee to go into loans sanctioned by these term lending institutions; and

(c) if so, the action taken by Government into the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). During the course of discussions in the Rajya Sabha when the House considered amendments to the Industrial Finance Corporation Act, 1948, a general demand had been made by one of the Members for a thorough inquiry by the Central Bureau of Investigation (CBI) into the operations of the Industrial Development Bank of India (IDBI) and the Industrial Finance Corporation of India (IFCI). The Member also wanted the Government to set up a high level committee to go into loans sanctioned by these term lending institutions. The proceedings in the House were also reported in certain sections of the Press. Government considered the matter and decided that the allegations were of a very general nature and, therefore at this stage, an investigation by the CBI or examination by a high level committee was not called for. Government would, however, examine any specific case of irregularity that may be brought to its notice.

#### Assistance to States by Central Silk Board

9368. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMERCE be pleased to state.

(a) whether the Central Silk Board is giving assistance to the

States for the development of Sericulture; and

(b) the assistance given to Andhra Pradesh State and other States in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) From 1-4-1979 onwards, all Centrally sponsored sericulture schemes have been transferred to the States under the block grant scheme. As such, these schemes now form part of the State Plan outlays. The Central Silk Board is implementing certain schemes such as research and development support to sericulture industry in various States, schemes for extension and training, marketing schemes, etc. Recently one Centrally sponsored scheme of 'Inter-state Tasar Project' has been taken up for implementation in 7 States from the year 1981-82.

(b) Under the Centrally sponsored scheme of 'Inter-State Tasar Project', the assistance given to Andhra Pradesh and other States in the country during 1981-82 was as follows:—

States	Central Assistance released during 1981-82
(Rs. in lakhs)	
1. Maharashtra . . . . .	22.7
2. Orissa . . . . .	22.0
3. Madhya Pradesh . . . . .	17.0
4. West Bengal . . . . .	12.0
5. Andhra Pradesh . . . . .	7.0
6. Bihar . . . . .	12.0
7. U.P. . . . .	7.0
<b>Total . . . . .</b>	<b>99.7</b>